

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SATKAR AIR CARGO SERVICES PRIVATE LIMITED**

## RELEVANT PARTICULARS

1. Name of corporate debtor	Satkar Air Cargo Services Private Limited
2. Date of incorporation of corporate debtor	07/03/2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi and Haryana
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U63000DL2011PTC215344
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> B-72, 2nd Floor,Rohit House, Vishwakarma Colony, Tughlakabad, M.B. Road, New Delhi -110044 <b>Principal Office:</b> Not Applicable
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 09/08/2019 Date of Intimation to Interim Resolution Professional - 14/08/2019 (Receipt of Certified copy of order)
7. Estimated date of closure of insolvency resolution process	10/02/2020 (180 days from the date insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Gyaneshwar Sahai Registration No. IBBI/ IPA-002/ IP-N00130/ 2017-18/ 10546
9. Address and e-mail of the interim resolution professional, as registered with the Board	OS-2, 2 <sup>nd</sup> Floor, The Next Door, Sector 76, Faridabad, Haryana 121004 Email: gyaneshwar.sahai@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	OS-2, 2 <sup>nd</sup> Floor, The Next Door, Sector 76, Faridabad, Haryana 121004 Satkarair.cirp@gmail.com
11. Last date for submission of claims	28/08/2019,(14 days from the Insolvency Commencement Date)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available as on date with the IRP)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available as on date with the IRP)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: As above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Satkar Air Cargo Services Private Limited** on **09/08/2019**.

The creditors of **Satkar Air Cargo Services Private Limited**, are hereby called upon to submit their claims with proof on or before 28/08/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class -Not Applicable -in Form CA. (As per information available as on date with the IRP).

Submission of false or misleading proofs of claim shall attract penalties.

Date : 14/08/2019  
Place: Faridabad

Sd/-  
Gyaneshwar Sahai  
(Interim Resolution Professional)

**GYANESHWAR SAHAI**  
Insolvency Professional

Regn No: IBBI/IPA-002/IP-N00130/2017-18/10546